

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 153
(IB)-125(PB)/2020

IN THE MATTER OF:

New Era Advisors Pvt. Ltd. Petitioners/Applicant
v.
Alcobex Metals Ltd. Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 14.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Abhay Kaushik, Adv.
For the respondent: Ms. Ranjana Roy Gawai, Mr. Pervinder
Tanwar, Mr. Vineet Kumar, Advs.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of Corporate Debtor-Respondent.

Process dasti.

List for further consideration on 13.03.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)